

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 16
(IB)-294(PB)/2023

IN THE MATTER OF:

Swiss Promotion Private Limited Petitioner/Applicant
v.
Johnson Watch Company Private Limited Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Yes Bank Ltd. : Mr. Mukund P Unny, Adv.

ORDER

IA-524/2024

1. The Prayer made in the application reads thus:

“1. Modify/rectify/correct the order dated 17.01.2024 passed by this Hon’ble Tribunal to reflect the registration of the Applicant as IBBI/ IPA-001/ IPP02548/ 2021-22/ 13888.

2. Take the consent form of the IRP/Applicant along with IBBI registration documents and AFA certificate on record; and

3. Pass any such and further orders as this Hon’ble Tribunal may deem fit in the facts and circumstances of the present case.”

2. In view of the prayer made therein and the submissions put-forth by the IRP, the IA is disposed of with the directions that the

consent form of IRP/Applicant along with IBBI registration documents and AFA certificate shall be taken on record. The Registration of the Applicant i.e. the IRP would read as *IBBI/IPA-001/IPP02548/2021-22/13888*. The admission order dated 17.01.2024 would also stand rectified accordingly.

3. Accordingly, the IA-524/2024 stands disposed of.

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

Vinod Arora – 16.04.2024